

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:6128
ANSWERED ON:05.05.2003
AMNESTY SCHEME
VILAS BABURAO MUTTEMWAR;VINAY KUMAR SORAKE

Will the Minister of LABOUR be pleased to state:

- (a) whether EPF arrears amounting to Rs.2200 crores are locked up in litigation against the defaulting employers;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government propose to launch an Amnesty Scheme for the defaulting employers with waiver on penalties and immunity from prosecution;
- (d) if so, the details of the scheme; and
- (e) by when the scheme is proposed to be announced?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI VIJAY GOEL)

- (a): As on 31st March 2002, a sum of Rs. 801.34 crores, only, was locked up in litigation.
- (b): State-wise detail will be laid on the Table of the House.
- (c): The Central Board of Trustees, Employees` Provident Fund at its meeting held on 28th March 2003 has considered an Amnesty Scheme. The scheme is not yet finalized.
- (d) & (e): Do not arise in view of (c) above.